

to the Governor (Allowances and Privileges) Rules, 1987.

[Placed in Library. See No. LT-623/96]

- (ii) Special Order made by the President authorising Governor of Tamil Nadu for additional expenses during 1994-95 under 'Hospitality Expenses', Maintenance and Repairs of Furnishings, Contract Allowance and Tour expenses of Schedule II to Governors (Allowances and Privileges) Rules, 1987

[Placed in Library. See No. LT-624/96]

- (2) A copy of the Notification No. U. 14011/160/89-Delhi (1) (Hindi and English versions) published in Gazette of India dated the 31st July 1996 making certain amendments in the Notification No. U. 14011/160/89-Delhi (i) Dated the 6th January, 1990 so as to extend the period of supersession of MCD for an additional period of four months with effect from the 1st August, 1996, under sub-section (4) of section 490 of the Delhi Municipal Corporation Act, 1957.

[Placed in Library. See No. LT-625/96]

**Review on the working of and Annual Report of Nathpa Jhokri Power Corporation Limited Shimla, for 1995-96 alongwith audited accounts etc.**

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : Sir, I beg to lay on the Table -

- (1) A copy each of the following paper (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
- (i) Review by the Government of the working of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1995-96
  - (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-626/96]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation and the Ministry of Power, for the year 1996-97.

[Placed in Library. See No. LT-627/96]

**Review on the working of and Annual Report of the National Building Construction Corporation Ltd. New Delhi for 1994-95 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (PROF. UMMAREDDY VENKATESWARLU)

Sir, I beg to lay on the Table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 619A of the Companies Act, 1956 :
- (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library. See No. LT-628/96]

**Proclamation Under Article 356 of the Constitution and Notification Under All India Services Act, 1951, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : Sir, I beg to lay on the Table -

- (1) A copy of the Proclamation (Hindi and English versions) dated the 9th October, 1996 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier Proclamation issued by him on the 18th July, 1990 in relation to the State of Jammu and Kashmir, published in Notification No. G.S.R. 461(E) in Gazette of India dated the 9th October, 1996, under article 356(3) of the Constitution
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

[Placed in Library. See No. LT-629/96]

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1996 published in Notification No. G.S.R. 444 (E) in Gazette of India dated the 27th September, 1996.
- (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1996 published in Notification No. G.S.R. 445 (E) in Gazette of India dated the 27th September, 1996.

[Placed in Library. See No. LT-630/96]